

SL. No.7

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 15.04.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/691/2024 in Company Petition IB/110/2022</b>
<b>NAME OF THE COMPANY</b>	<b>Gokaraju Srinivasa Chakravarthi Raju</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Union Bank of India</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Gokaraju Srinivasa Chakravarthi Raju</b>
<b>UNDER SECTION</b>	<b>95 of IBC</b>

**ORDER**

**IA (IBC)/691/2024**

**Present:** Ld. Counsel Ms. M Vazra Laxmi for the Applicant.

As the repayment plan has not been submitted by the Personal Guarantor, Creditors are given liberty to file Bankruptcy application under Chapter-IV. Accordingly, this application is allowed and disposed of.

**SD/-**

**MEMBER (T)**

**SD/-**

**MEMBER (J)**